

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.3
C.P.(IB)/57(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Jagdish Prasad Saboo

.....Applicant

.....Respondent

Order delivered on ..07/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dev Shah, Advocate on behalf of Mr. Arjun
Sheth, Advocate
For the Respondent :

ORDER

This application is filed under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, Surya Exim Limited.

Issue notice to the Respondent.

Learned Counsel for the Applicant states that present application is filed through Financial Creditor. Since the Applicant has not proposed the name of RP, we are appointing Mr. Kabra Rajendrakumar Radhakishan, as RP, Registration No. IBBI/IPA-001/IP-P02385/2021-2022. The RP is directed to file report within ten days.

Interim Moratorium under Section 96 of the Code shall commence from the date of application.

List the matter for further consideration on 10.05.2022



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)